GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO. 3789 ANSWERED ON 03.04.2025

Use of e-governance and e-courts in Income Tax Appellate Tribunal

3789 #.Shri Deepak Prakash:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has begun to use e-Governance and e-Courts in the Income Tax Appellate Tribunal resulting in faster disposal of cases with lesser inconvenience to litigants;

(b) if so, the details thereof;

(c) whether litigants are no longer required to travel to the city bench for the hearing of their cases; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): The e-filing portal has been launched in the Income Tax Appellate Tribunal (ITAT) for facilitating electronic filing of appeals, applications, petitions and documents, by the stakeholders. The e-filing portal continues to gain the acceptance of the stakeholders. Over 26,000 appeals and applications were filed electronically through e-filing portal before various benches of ITAT during the year, up to 28.02.2025. The provision of free and high-speed internet at various benches has

been provided through Optical Fiber Cable (OFC), for access by all stakeholders. The Court rooms at new office premises of ITAT, Delhi and Lucknow benches have also been equipped with the state-of-the-art video conferencing infrastructure to provide better hybrid/virtual hearing experience to the stakeholders. The upgradation of infrastructure including installation of latest equipment is also being enabled continuously for facilitating uninterrupted virtual/hybrid hearings.

(c) & (d): In compliance with the directions of the Hon'ble Supreme Court of India, ITAT has implemented hybrid / virtual hearings at all Benches, in letter and spirit, which facilitates litigants to attend hearing of their cases virtually. The benches of ITAT are not declining the requests of the parties for virtual hearings. For the period from July 2023 to December 2024, a total 1,22,302 hearings of appeals have been conducted through video conferencing before various Benches of ITAT.
